

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 31st October, 2012 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 38 of 2012.**

***A Bill further to amend the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Act, 2012.

Short title and commencement.

(2) It shall be deemed to have come into force on the 3rd day of August 2012.

**2.** In section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "thirty six years and two months", the expression "thirty six years and eight months" shall be substituted.

Amendment of section 4.

**3.** (1) The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 2012 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

President's  
Act 25 of  
1976.

Tamil Nadu  
Ordinance  
13 of 2012.

**STATEMENT OF OBJECTS AND REASONS.**

Special Officers were appointed under sub-section (1) of section 4 of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (President's Act 25 of 1976) for Scheduled co-operative societies, for a period of two years in the first instance. The period of their appointment had been extended from time to time and it was due to expire on the 9th August 2012.

**2.** As per the schedule for conducting elections to the Co-operative Societies approved by the Government, elections for the first two stages in the first phase were conducted on the 7th July 2007 and the 11th July 2007, respectively. During these polls, occurrences of certain incidents have been brought to the notice of the Government. The Government are of the opinion that these incidents have undermined the very purpose of conducting the elections to the co-operative societies in the State. The Government have, therefore, decided to cancel the elections to the co-operative societies wherever they have been conducted and to hold fresh elections to all the co-operative societies and have ordered accordingly. A new election schedule will be announced by the Government for fresh elections in due course.

**3.** As such, the conduct of elections to the said Scheduled co-operative societies will take some more time. The Government, therefore, decided to extend the period of appointment of the Special Officers of the said Scheduled co-operative societies for a further period of six months beyond the 9th August 2012 and to amend the said Act suitably for the purpose. Accordingly, the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 2012 (Tamil Nadu Ordinance 13 of 2012) was promulgated by the Governor on the 3rd August 2012 and the same was published in the *Tamil Nadu Government Gazette Extraordinary*, dated the 3rd August 2012.

**4.** The Bill seeks to replace the said Ordinance.

**SELLUR K. RAJU,**  
*Minister for Co-operation.*

**A.M.P. JAMALUDEEN,**  
*Secretary.*